

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1980-81)**

(SEVENTH LOK SABHA)

FIRST REPORT

(Presented on the

28 APR 1981



**LOK SABHA SECRETARIAT
NEW DELHI**

April, 1981/Chaitra, 1903 (Saka)

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LOK SABHA

C O R R I G E N D A

to

The First Report of the Committee on Government
Assurances (Seventh Lok Sabha)

Page No.	Correction
Contents page	(i) Against Chapter V: <u>for</u> 'Forth' <u>read</u> 'Fourth'
	(ii) Appendix line 2: <u>delete</u> 'and' occurring for the 1st time.
(iii)	Foot-note line 4: <u>for</u> 'Sarvashri Santosh Mohan Dev' <u>read</u> 'Santosh Mohan Dev'
3	Para 7, (i) line 3: <u>for</u> 'Hou' <u>read</u> 'House'
4	(i) Para 9, line 5: <u>for</u> 'causal' <u>read</u> 'casual'
	(ii) Para 10, last line: <u>for</u> 'o' <u>read</u> 'of' occurring for 1st time.
20	Col. 4, item 3 and line 15: <u>for</u> 'ike' <u>read</u> 'like'
<u>Insert</u> page No. '23' <u>after</u> page No. '22'	
23	(i) Col. 6, item 7, line 4: <u>for</u> 'o' <u>read</u> 'upto'
	(ii) <u>Delete</u> foot-note '* on 29-9-80'
33	Item No. 13, col. 5, line 3: <u>insert</u> 'upto 31.12.80' <u>after</u> 'time'
57	Line 5: <u>for</u> 'hour' <u>read</u> 'hours'
<u>Insert</u> page No. '59' <u>after</u> page No. '58'	
59	(i) Line 4, col. 4: <u>insert</u> '3'
	(ii) Against (iii) <u>for</u> 'showng' <u>read</u> 'showing'
	(iii) Against (iii) <u>for</u> 'assurrances' <u>read</u> 'assurances'
	(iv) Heading, col. 5: <u>for</u> 'Ministry' <u>read</u> 'Ministries'
	(v) Col. 5, line 6: <u>for</u> 'Torism' <u>read</u> 'Tourism'
	(vi) Line 13: <u>for</u> 'Fertilizer' <u>read</u> 'Fertilizers'
	(vii) Line 16: <u>delete</u> 'of'
	(viii) Last line: <u>for</u> 'Housin' <u>read</u> 'Housing'
60	(i) Col. 5, line 6: <u>delete</u> 'tice'
	(ii) Col. 3, heading line 3: <u>for</u> 'implehnted' <u>read</u> 'implemented'
	(iii) Against total: <u>for</u> '144' <u>read</u> '744'
	(iv) Foot-note: <u>for</u> 'plase' <u>read</u> 'please'

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (1980-81)

CHAIRMAN

*Shri Jagannath Rao

MEMBERS

2. Shrimati Usha Prakash Choudhari
- **3. Shri Kamaluddin Ahmed
4. Shri Digvijay Singh
5. Shri Niren Ghosh
6. Shri Lakshman Mallick
- **7. Shri Somjibhai Damor
8. Shrimati B. Radhabai Ananda Rao
- ***9. Shri Sunder Singh
10. Shri Krishan Datt Sultanpuri
11. Shri Tapeswar Singh
12. Shri L. S. Tur
- †13. Shri Chhangur Ram
- **14. Shri Ram Swarup Ram

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions.*

Shri H. L. Malhotra—*Senior Examiner of Questions.*

*Appointed w.e.f. 6-11-1980 *vice* Shri Chandulal Chandrakar ceased to be a Member of the Committee on his appointment as a Minister of State.

**Nominated w.e.f. 6-11-1980 *vice* Sarvashri Santosh Mohan Dev, Janardhana Poojary and Zainul Basher resigned.

***Nominated w.e.f. 6-11-1980 *vice* Shri P. A. Sangma ceased to be a Member of the Committee on his appointment as a Deputy Minister.

†Nominated w.e.f. 19-12-1980 *vice* Shri Chandrajit Yadav resigned.

REPORT

I. INTRODUCTION

1. The Chairman of the Committee on Government Assurances, having been authorised by the Committee to present the Report on their behalf, present this First Report of the Committee.

2. The Committee was constituted on the 12th May, 1980.

II. SITTINGS OF THE COMMITTEE

3. The Committee held four sittings on 27th November, 1980, 2nd January, 27th January and 10th April, 1981. At their sittings held on the 2nd and 27th January, 1981, the Committee considered the following items:—

(i) Review of assurances of Fifth and Sixth Lok Sabha pending on the dissolution of the Sixth Lok Sabha; and

(ii) Requests from Government for dropping of two assurances.

4. At their sitting held on 10th April, 1981, the Committee considered their draft First Report and adopted the same.

5. The Minutes of the aforesaid sittings of the Committee are appended to and form part of the Report.

6. Conclusions/observations of the Committee are contained in the succeeding chapters and in the Minutes appended to this Report.

NEW DELHI;
April 10th, 1981

Chaitra 20, 1903 (Saka)

JAGANNATH RAO,
Chairman,
Committee on Government
Assurances.

III. REVIEW OF ASSURANCES OF FIFTH AND SIXTH LOK SABHA PENDING ON THE DISSOLUTION OF THE SIXTH LOK SABHA

During the Sixth Lok Sabha, 3639 assurances were culled out from Debates (Parts I and II) to be implemented by the Government. Out of these, 3580 assurances have since been implemented leaving a balance of 59 assurances to be implemented. These figures take into account the latest statements of implemented assurances, laid on the Table of Lok Sabha by the Minister of Parliamentary Affairs on the 15th December, 1980. During the Fifth Lok Sabha, 7939 assurances in all were culled out. Out of these, 7936 assurances have since been implemented as on the 16th December, 1980 leaving a balance of only three pending assurances yet to be implemented.

2. According to the well-established Parliamentary practice, the assurances given by the Ministers on the floor of the House which remain pending implementation by Government do not lapse on the dissolution of the House.

3. At their sitting held on the 2nd and 27th January, 1981, the Committee reviewed 57 pending assurances pertaining to Fifth and Sixth Lok Sabha except Eighth Session of Sixth Lok Sabha (details given in Annexures to Minutes of the sittings held on the 2nd and 27th January, 1981).

4. The observations or recommendations of the Committee in respect of each case have been given under the relevant item of the Minutes of the sittings held on the 2nd and 27th January, 1981. **Considering the reasons advanced by the Government, the Committee agree to grant extension of time in certain cases upto the period mentioned under relevant items in the Minutes. The Committee trust that the Ministries/Departments concerned will ensure implementation of those assurances by the extended dates approved by the Committee.**

5. The Committee also hope that the assurances, period of extension of which sought for, has already expired would be implemented by the Government expeditiously without seeking further extension of time. In the case of assurance at Sl. No. 9 of Annexure II to the Minutes of the sitting held on 27th January, 1981, the Committee noted that the last request for an extension of time upto 9th December, 1979 was received on 9th September, 1979 through the

Department of Parliamentary Affairs. The Committee fail to understand as to why the extension of time after 9th December, 1979 has not been sought for by the Ministry of Finance. During the course of review of pending assurances, the Committee have come across many cases where extensions of time to implement the assurances was sought after the expiry of the previous period.

6. While reviewing the pending assurances of Third and Sixth Sessions of Sixth Lok Sabha, the Committee noted that the assurances at Sl. No. 12 of Annexures I and II to the Minutes dated the 2nd January, 1981 were given as long back as 6th December, 1977 and 5th December, 1978 on the floor of the House. The Committee feel unhappy to note that neither any extension of time has been sought for the implementation of those assurances by the Ministry of Petroleum, Chemicals and Fertilizers nor any reasons for delay had been sent by that Ministry. The Committee fail to understand the circumstances which have compelled the Ministry to adopt this course in implementing those simple assurances. In this connection, the Committee would like to invite the attention of the Ministries/Departments to their earlier recommendations contained in para 43 of the 11th Report (Fifth Lok Sabha) presented to the House on the 22nd April, 1975, para 12 of their 15th Report (Fifth Lok Sabha) presented to the House on the 4th February, 1976, para 15 of their 16th Report (Fifth Lok Sabha) presented to the House on the 19th May, 1976 and para 16 of their First Report (Sixth Lok Sabha) presented to the House on the 22nd December, 1977.

7. The Committee, therefore, reiterate that—

- (i) due importance and attention should be given by the Ministries to the timely implementation of assurances given on the floor of the House
- (ii) the Committee should be kept informed of the progress made in collecting the information in implementing the assurances and the reasons for delay anticipated before the expiry of the prescribed period; and
- (iii) extension of time should be sought for from the Committee, where necessary, giving detailed reasons, well before expiry of the due date for implementation.

The Committee also desire that the special cells in the Ministries responsible for attending to the work of implementing assurances should keep a careful note of the recommendations/observations made from time to time by the Committee for compliance.

8. In the case of the assurance at Sl. No. 2 of Annexure I to the Minutes of the sitting held on the 2nd January, 1981, the Committee feel that the information sought in part (a) of the Unstarred Question No. 3680 answered on the 10th May, 1976 does not relate to the issues which are sub-judice and information sought for in this part of the question should be laid expeditiously in partial fulfilment of the assurance. In this connection, the Committee would like to emphasize upon each Ministry/Department that each part of a question seeking information about a matter which is sub-judice should be examined carefully and information of a factual nature which is not likely to prejudice the case pending before the court need not unnecessarily be withheld on mere technical ground that the matter is sub-judice.

9. In the case of the assurances at Sl. Nos. 4 and 7 of Annexure I and II of the Minutes of the sitting held on the 2nd January, 1981, the Committee after careful examination of these assurances have come to the conclusion that the concerned Ministries were in possession of part information but treated these assurances in causal manner and did not care to fulfil the assurance partly. The Committee take serious note of this type of attitude on the part of Ministries concerned. The Committee would like the Department of Parliamentary Affairs to issue instructions to all Ministries/Departments and urge upon them that wherever part of the information in fulfilment of an assurance becomes available, that should be laid on the Table of the House in partial fulfilment of the assurance without delay.

10. The Committee are constrained to note that the assurance at Sl. No. 6 of Annexure II of the Minutes of the sitting held on the 2nd January, 1981 was given as long back as 12th December, 1978 and the first extension was sought for after 1½ years from the date on which assurance was given while the Ministry were required to seek extension of time before the expiry of three months from the date of giving the assurance. The Committee are further distressed to note that no further extension of time has been sought for after 30th September, 1980. In this connection, the Committee would like to draw the attention to their earlier recommendation contained in para 6 of Seventh Report (Fourth Lok Sabha), presented to the House on the 13th December, 1969 wherein the Committee have laid down a period of three months for implementing an assurance. If Government, however, foresaw any genuine difficulty in implementing the assurance, the Committee should be approached before the expiry of the period of three months for getting extension of time.

IV. REQUESTS FROM THE GOVERNMENT FOR DROPPING OF TWO ASSURANCES

11. The Committee have considered the requests made by the Government for dropping of the following 2 assurances:—

- (1) Assurance given in reply to Unstarred Question No. 6563 on the 11th April, 1979 regarding suspension of officers in the Delhi Development Authority;
- (2) Assurance given in reply to Unstarred Question No. 1631 on the 25th March, 1980 regarding additional acreage of land under irrigation during 1980.

The Committee perused the reasons advanced by the Government for dropping of the assurance mentioned at (1) above. The Ministry of Works and Housing had approached the Lok Sabha Secretariat intimating that the news-item on which the question was based was not traceable and the Member might be requested to send a clipping from the newspaper in which the news had appeared. In turn, the Member was asked by the Lok Sabha Secretariat to furnish the necessary information. In spite of repeated reminders, the Member failed to furnish the required information.

12. Considering the reasons advanced by Government, the Committee agree to drop the assurance.

13. The Committee have considered the reasons advanced by the Government for dropping of the assurance mentioned at (2) above. The Ministry of Energy had represented through the Department of Parliamentary Affairs that the Ministry of Rural Reconstruction who were concerned with the drought prone area programme scheme were addressed to let them have the desired information for fulfilment of the assurance. The Ministry of Rural Reconstruction had intimated them that in the very nature of things it was difficult to furnish the required information since hundreds of such works were taken up. The Government of India did not approve any particular work. The annual programmes of the project districts covered by the Drought Prone Area Programme were only approved and those related to different sectors like agriculture, animal husbandry, irrigation, etc. As far as the calendar year of 1980 was concerned, the larger part of it would relate to the annual programme for 1980-81 and that programme had not been submitted by the State Government.

After considering the reasons advanced by the Government, the Committee agree to drop the assurance.

V. POSITION OF PENDING ASSURANCES PERTAINING TO
FOURTH, FIFTH, SIXTH AND SEVENTH LOK SABHA

14. Subsequent to the reviewing of the pending assurances by the Committee, assurances at Sl. Nos. 1, 2, 3, 4, 5, 6, 7, 8, and 11 of Annexure-II to Minutes dated 2-1-1981 and Sl. Nos. 5, 8, 11, 17, 19, 21, 23, 25, 26, and 28 of Annexure-II of Minutes dated 27-1-81 have been implemented as the Minister of Parliamentary Affairs laid statements in Lok Sabha on 23-2-81 and 30-3-81 fulfilling these assurances in full.

15. A statement showing the position of assurances pertaining to Fourth, Fifth, Sixth and Seventh Lok Sabha pending implementation by the Government as on the 30th March, 1981 is given at Appendix. The Committee would like the Ministries/Departments concerned to make earnest efforts to implement expeditiously all the assurances of Fifth and Sixth Lok Sabha which have been pending for a considerable period of time. The Committee would also like to urge upon the Ministries/Departments concerned to make every endeavour to implement the pending assurances of First to Fourth Sessions of Seventh Lok Sabha as early as possible.

JAGANNATH RAO,

Chairman,

Committee on Government Assurances.

NEW DELHI;

April 10, 1981.

Chaitra 20, 1903 (Saka).

MINUTES

FIRST SITTING

(1980-81)

The Committee sat on Thursday the 27th November, 1980 from 15.30 hours to 16.10 hours.

PRESENT

Shri Jagannath Rao—*Chairman*

MEMBERS

2. Shri Digvijay Sinh
3. Shri Niren Ghosh
4. Shri Lakshman Mallick
5. Shri Somjibhai Damor
6. Shrimati B. Radhabai Ananda Rao
7. Shri Sunder Singh

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions.*

Shri H. L. Malhotra—*Senior Examiner of Questions.*

2. At the outset, the Chairman welcomed the Members and in his Inaugural Address gave a brief account of the origin, functions and working of the Committee on Government Assurances (Annexure).

3. The Committee then considered their future programme of work and decided to meet on Monday, the 2nd January, 1981 at 11.00 hours to review the assurances pending on the dissolution of Sixth Lok Sabha.

The Committee then adjourned.

ANNEXURE

(Vide para 2 of Minutes, dated the 27th November, 1980)

Inaugural Address by the Chairman (Shri Jagannath Rao), Committee on Government Assurances, Seventh Lok Sabha (1980-81) at the sitting of the Committee on November 27, 1980.

Friends,

I am very happy to welcome you to this First sitting of the newly constituted Committee on Government Assurances.

2. As all of us are new to the Committee, I would like to give at the outset a brief background of the scope and functions of the Committee on Government Assurances.

3. As you are aware, while replying to the questions or supplementaries thereon or during discussions on bills, resolutions, motions etc. Ministers at times give assurances or make promises to furnish relevant information to the House later on. In order to watch the implementation of such assurances on behalf of Lok Sabha, the Committee on Government Assurances was first constituted by the Speaker on the 1st December, 1953.

4. Prior to the constitution of this Committee, it was left to an individual Member to keep a watch whether assurances or promises given by the Ministers on the floor of the House had been implemented.

5. The appointment of such a Committee has helped to keep a vigil in the matter.

6. The main functions of this Committee, as outlined in Rule 323 of the Rules of Procedure and Conduct of Business in Lok Sabha, are to scrutinise the assurances, promises, undertakings, etc., given by Ministers from time to time on the floor of the House and to report on:—

- (a) the extent to which such assurances, promises, undertakings, etc., have been implemented; and
- (b) where implemented, whether such implementation has taken place within the minimum time necessary for the purpose.

7. The Committee of the First Lok Sabha laid down in May, 1954, a Standard List of expressions or forms of statements which should

be treated as constituting assurances, undertakings, etc. given by Ministers on the floor of the House. These are appended to the Brochure entitled "An Introductory Guide", a copy of which has already been circulated to all Members of the Committee. Besides laying down the standard forms, the Committee has also framed detailed Rules of Procedure for their internal working. These internal rules were adopted by the Committee at their sitting held on the 16th March, 1960 and approved by the Speaker. A copy of these rules has also been circulated to all Members of the Committee for their guidance.

8. The Committee has laid down the time-limit of three months for the implementation of assurances. If Government foresee any difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of the time-limit and in this context place for consideration of the Committee details of grounds on which extension is sought.

9. I would now explain in brief the role of Department of Parliamentary Affairs which acts as a coordinating agency between the Ministries/Departments of the Government of India and the Committee to ensure prompt implementation of assurances.

10. The Department of Parliamentary Affairs examines Debates (Parts I & II) and culls out assurances given by Ministers in the House. The statements of assurances culled out by them are sent to Lok Sabha Secretariat within a week of the dates to which they relate. The Lok Sabha Secretariat also examines Debates in order to mark independently those replies or the statements of Ministers which constitute assurances. The statements of assurances received from the Department of Parliamentary Affairs are checked with the assurances marked in the Lok Sabha Secretariat and those assurances which are of substantial character but have not been culled out by the Department of Parliamentary Affairs in their statements, are referred to them for being treated as assurances.

11. On behalf of the various Ministries or Departments of the Government of India, the Minister of Parliamentary Affairs lays on the Table of Lok Sabha from time to time statements showing action taken by the Government in implementation of assurances, promises and undertakings given by the Ministers. These statements are examined by the Lok Sabha Secretariat in terms of Rule 323 of the Rules of Procedure. Each of the assurances as do not appear to have been implemented satisfactorily are placed before the Committee for further directions. Cases where Govern-

ment take unreasonably long time in implementation of the assurances are also placed before the Committee.

12. During the Fifth Lok Sabha, as a result of review of pending assurances from time to time, the Committee came to the conclusion that it was necessary to take evidence of the representatives of various Ministries/Departments where necessary, to enable the Committee to go deep into the reasons resulting in delay in implementation of assurances in specific cases. Accordingly, the Committee has been hearing the representatives of different Ministries/Departments from time to time in connection with selected cases of delays in implementation of assurances and thereafter make suitable recommendations/observations with regard to these matters in its Reports which are presented to the House. This procedure of examining witnesses of Ministries, etc. has had a salutary effect in speeding up implementation of the assurances and thus reducing the number of pending assurances.

13. The Committee (1978-79) whose term expired in May, 1979 went a step forward and with the permission of the Hon'ble Speaker, it undertook an on-the-spot study tour to find out the position regarding implementation of certain assurances. The information gathered during the study tour will come up before this Committee and we shall be able to judge whether the study tours can be useful in ensuring quick and adequate implementation of the assurances.

14. Here are some figures, which would give an indication of the work handled by the previous Committees:

(i) Out of a total of 573 pending assurances pertaining to the Fourth Lok Sabha which were selected by the First Committee (1971-72) of the Fifth Lok Sabha for being pursued further, 572 assurances have since been implemented as on 7th August, 1980 leaving a balance of only one assurance still to be implemented.

(ii) During the Fifth Lok Sabha (March, 1971 to November, 1976) 7939 assurances in all were culled out. Out of these, 7935 assurances have since been implemented as on 7th August, 1980, leaving a balance of 4 pending assurances.

(iii) During the First to Eighth Sessions of the Sixth Lok Sabha (March, 1977 to July, 1979), 3639 assurances were culled out. Out of these, 3546 assurances have been implemented upto the last Session leaving a balance of 93 pending assurances to be implemented.

(iv) During the First to Third Sessions of Seventh Lok Sabha (January to August, 1980), 768 assurances were culled out. Out of these 148 assurances have been implemented upto the last Session leaving a balance of 620 pending assurances to be implemented.

15. I may further add here that about 300 more assurances pertaining to various Sessions of Fourth, Fifth, Sixth and Seventh Lok Sabha have also been implemented on the 24th November, 1980.

16. According to the past practice, all the pending assurances of Fourth, Fifth and Sixth Lok Sabha will have to be reviewed by the Committee and only those assurances which are of substantial character and of considerable importance will be selected for being pursued further and the rest will be dropped having lost their public importance and utility due to efflux of time.

17. Before I conclude, I would urge upon and request you all to take an active interest in the working of this Committee. We shall continue to maintain the happy and well established tradition of working in a spirit of mutual cooperation and rising above party affiliations in the Committee with a view to arrive at unanimous decisions, as far as possible, on issues coming up before the Committee.

MINUTES
SECOND SITTING
(1980-81)

The Committee sat on Friday, the 2nd January, 1981 from 11.00 hours to 12.45 hours.

PRESENT

Shri Jagannath Rao—*Chairman*

MEMBERS

2. Shri Kamaluddin Ahmed
3. Shri Niren Ghosh
4. Shri Lakshman Mallick
5. Shri Somjibhai Damer
6. Shrimati B. Radhabai Ananda Rao
7. Shri Sunder Singh
8. Shri Kirshan Datt Sultanpuri
9. Shri L. S. Tur
10. Shri Chhangur Ram
11. Shri Ram Swarup Ram

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions.*

Shri H. L. Malhotra—*Senior Examiner of Question.*

Review of assurances pertaining to Sixteenth Session of Fifth Lok Sabha, Second and Third Session of Sixth Lok Sabha pending on the dissolution of Sixth Lok Sabha.

MEMORANDUM NO. I

2. The Committee took up for consideration Memorandum No. 1 (item Nos. 1 to 12) for the purpose of reviewing the assurances pertaining to the Sixteenth Session of Fifth Lok Sabha, Second and Third Sessions of Sixth Lok Sabha (details given in Annexure-I).

3. The observations/recommendations made by the Committee *seriatim* on pending assurances (Sl. Nos. 1 to 12 of Annexure-I) are as under:—

Sl. No. 1—The Committee noted that the assurance had been partly implemented *vide* statements laid in Lok Sabha on 12-8-1976, 2-11-1976 and 17-5-1979 respectively. In the last request seeking extension of time upto 31-12-1980, the Ministry of Rural Reconstruction had stated that the requisite information had not been received in respect of four out of forty-five districts of Madhya Pradesh and in respect of Orissa and both the State Governments were being reminded regularly. The Committee failed to understand as to why these State Governments were not furnishing the information asked for in the question and the assurance had not been fully implemented within a period of more than 3 years thereby defeating the very purpose of asking the question. The Committee desired that the assurance should be implemented without further loss of time and implementation report should be laid during first week of the next Session.

Sl. No. 2—The Committee were informed that according to information received from the Ministry of Commerce the case was *sub-judice* and fulfilment of the assurance was likely to take time and, therefore, extension of time had been sought upto 25-4-1981. The Committee noted that part (a) of the question related to expenditure incurred on the Enquiry Committee on working of Bharat Sewak Samaj and this information could not be *sub-judice* and it could be laid on the Table in implementation of the assurance. The Committee desired that this information called for in part (a) of USQ. No. 3680 dated 10-5-1976 might be laid on the Table in the first week of the next Session. As regards information sought in part (b), the Committee agreed to grant extension upto 25-4-1981, as requested by the Ministry.

Sl. No. 3—The Committee noted that while giving assurance on 26-4-1976 during discussion on Demands for Grants of Ministry of Petroleum, the then Minister of Petroleum *inter-alia* stated "I would, therefore, beg of you to give us a little more time when I could come with a full sense of responsibility and put before the House the views of the Government on the Report that has been submitted by Mr. Justice Takru". Since 31-7-1976, the Ministry of Petroleum, Chemicals and Fertilizers had been seeking extensions on the ground that the matter was under their consideration and the Government would take some more time to finalise their views on the findings of the Pipeline Inquiry Commission. The Committee

felt distressed to find that the assurance could not be implemented even after a lapse of more than four years and desired that the Ministry might be asked through the Department of Parliamentary Affairs to furnish a fuller note giving reasons for not implementing the assurance. The Committee further desired that the Government should implement the assurance by 31-3-1981 at the latest.

Sl. No. 4—The Committee noted that the Ministry of Rural Reconstruction while seeking extension of time upto 31-12-1980 had stated that the desired information from a number of States had not been received and it was not, therefore, possible to liquidate the assurance. The Committee examined the matter at some length and felt that information received in respect of part (a) of USQ. No. 5576 dated 1-8-1977 viz. total expenditure incurred on the community development and rural reconstruction programmes upto 1976-77 could be laid on the Table by the first week of the next Session. The Committee further desired that immediate steps should be taken to implement the assurance in respect of part (c) of the question.

Sl. No. 5—The Committee noted that the assurance was given as long back as 22-6-1977. The Government had sought extensions mainly on two grounds; first the Government had constituted a Working Group to go into the matter regarding grant of autonomy to A.I.R./Doordarshan and secondly, the Government would need some more time for finalisation of their views in the matter. The Committee desired that the assurance should be implemented by 31-1-1981 and an implementation statement in fulfilment thereof laid on the Table during the first week of the next Session.

Sl. Nos. 6 and 7—The Committee felt that since all the necessary data to fulfil the assurance was available with the Government, it should not have taken such a long time to compile the information. The Committee desired that the assurance should be fulfilled by 31-1-1981 and the implementation statement laid on the Table by the first week of the next Session.

Sl. Nos. 8 to 11—After going through all aspects of these four pending assurances, the Committee were of the view that since the Maruti Limited (Acquisition and Transfer of Undertakings) Bill had already been passed, no useful purpose would be served in pursuing these assurances. The Committee, therefore, decided to drop all these assurances.

Sl. No. 12—The Committee noted that the assurance was given as long back as 6-12-1977. The Committee expressed a sense of

indignation to note that in spite of the views expressed by the Committee at their sitting held on 13-8-1979 having been brought to the notice of the Government, neither any extension had been sought for by the Ministry for implementation of the assurance nor any reasons for delay in implementing the assurance had been sent by the Ministry. The Committee, therefore, desired that the matter might be taken up with the Ministry concerned through the Department of Parliamentary Affairs to ascertain as to why the request for extension of time for the implementation of assurance was not sought for. The Committee further desired that the assurance should be implemented without any further delay.

Review of assurances pertaining to Fourth to Sixth Sessions of Sixth Lok Sabha pending on the dissolution of Sixth Lok Sabha.

MEMORANDUM No. 2

4. The Committee then proceeded to consider Memorandum No. 2 (Sl. Nos. 1 to 16) for the purpose of reviewing assurances pertaining to the Fourth to Sixth Sessions of Sixth Lok Sabha (details given in Annexure II).

5. The observations or recommendations made by the Committee *seriatim* on Sl. Nos. 1 to 16 of pending assurances are as under:—

Sl. No. 1—The Committee noted that the assurance was given as long back as 15-3-1978 and it was to be fulfilled within 3 months from the date it was promised. The Committee further noted that the assurance had neither been implemented nor any progress intimated so far to the Committee. The Committee took a serious view of this lapse on the part of the Ministry and wanted to have, through the Department of Parliamentary Affairs, a detailed note stating the reasons for not seeking any extension of time and also for not implementing the assurance within the prescribed period of three months.

Sl. No. 2—The Committee noted that an extension of time upto 31-12-1980 had been sought by the Ministry on the grounds that "A final view on the surpluses earned by C.P.C./I.D.P.L. on account of distribution of canalised bulk drugs has been taken, but it would take some more time to fulfil the assurance." The Committee also noted that extensions in the past had been sought on the similar grounds. The Committee felt that the Government had taken a very long time in implementing the assurance and desired that implementation report in respect of this assurance should be laid by the first week of next session.

Sl. No. 3—The Committee noted that the assurance had been partly implemented *vide* statements laid in Lok Sabha on 1-3-1979 and 7-8-1980 respectively. The Ministry of Law, Justice and Company Affairs had sought for an extension of time upto 28-2-1981 for the implementation of the remaining portion of the assurance. The Committee agreed to grant extension and desired that the assurance should be implemented within this period *i.e.* by 28-2-1981.

Sl. Nos. 4 & 5—The Committee noted that the Government had asked for a extension of time upto 31-12-1980 for the implementation of these two assurances on the ground "A final view on the surplus earned by C.P.C./I.D.P.L. on account of distribution of canalised bulk drugs has been taken but it would take some more time to fulfil the assurance." The Committee were unhappy to note that the period of extension of time was already over but the assurances had not been fulfilled as yet. The Committee desired that these assurances should be fulfilled immediately and an implementation report laid on the Table by the first week of the next session.

Sl. No. 6—The Committee noted that the assurance was given on 12-12-1978 and the first extension was sought on 19-7-1980 and second on 18-9-1980. The Committee were unhappy to note that the first extension was sought after 1½ years from the date on which assurance was given while the Ministry was required to seek an extension of time before the expiry of 3 months from the date of giving assurance. The Committee were further distressed to know that no extension of time had been sought for after 30-9-1980. The Committee desired that the assurance should be implemented immediately and implementation report thereof should be laid in Lok Sabha within a week of commencement of the next session.

Sl. No. 7—The Committee noted that the Government had sought an extension of time upto 31-12-1980 on the ground that the requisite information had not been received from most of the North Eastern States. The Committee felt that the information in respect of States from whom the information had already been received could have been laid in partial fulfilment of the assurance. The Committee desired that the assurance should be partly implemented on commencement of the next session and vigorous efforts made to liquidate the rest of the assurance at the earliest.

Sl. No. 8—The Committee noted that the Government had requested for extension of time upto 31-12-1980 for implementation of the assurance which was already over. The Committee hoped that

efforts would be made to liquidate the assurance by the first week of the next session.

Sl. No. 9—The Committee noted that an extension of time upto 31-1-1981 had been sought for the implementation of the assurance on the grounds that the information was under scrutiny of the Central Board of Direct Taxes. The Committee hoped that scrutiny would be completed within the extension sought for i.e. by 31-1-1981 and implementation report laid by the first week of the next session.

Sl. No. 10—The Committee noted that an extension of time upto 31-1-1981 had been sought for the liquidation of the assurance. The Committee were at loss to understand the reasons for taking such a long time in implementing the assurance, especially when the States were not involved in the matter. The Committee desired that the assurance should be implemented within the period for which extension had been requested i.e. by 31-1-1981.

Sl. No. 11—The Committee noted that the assurance was given as long back as 7-12-1978. The Committee hoped that the assurance would be implemented by the first week of next session.

Sl. No. 12—The Committee noted that the assurance was given as long back as 5-12-1978. The Committee further noted that the assurance had neither been implemented nor any extension of time requested by the Government. The Committee regretted that no intimation with regard to the action taken so far to implement the assurance had been communicated to them nor reasons for delay intimated. The Committee deprecated the attitude of the Ministry with regard to this assurance and desired that a detailed note giving the reasons for delay and for not seeking the extension of time should be furnished to them through the Department of Parliamentary Affairs and the assurance implemented without further delay

Sl. No. 13—An extension of time upto 31-12-1980 had been sought for the implementation of the assurance on the ground "A final view on the surpluses earned by C.P.C./I.D.P.L. on account of distribution of canalised bulk drugs has been taken, but it would take more time to fulfil the assurance." The Committee noted that most of the extensions had been sought on the similar grounds which gave the impression that the process of implementation of the assurance was very slow. The Committee desired that the assurance should be implemented by 31-1-1981 and a statement implementing the assurance should be laid by the first week of the next session.

Sl. No. 14—The Committee noted that the assurance had been partly implemented *vide* statement laid in Lok Sabha on 2-2-1980. An extension of time upto 31-3-1981 had been sought for liquidating the assurance completely. The Committee hoped that the assurance would be implemented within the extended period i.e. by 31-3-1981.

Sl. No. 15—The Committee noted that an extension of time upto 31-12-1980 for the implementation of the assurance had been sought for on the ground that the requisite information was still being processed and finalised. The Committee noted that the extension period was already over but the assurance had not been implemented so far. The Committee hoped that the assurance would be liquidated without delay and implementation report laid by the first week of the next session.

Sl. No. 16—The Committee noted that an extension of time upto 31-3-1981 had been sought for fulfilling the assurance. The Committee hoped that the Government would be in a position to liquidate the assurance within the extended period i.e. by 31-3-1981.

6. The Committee then decided to hold their next sitting during the last week of January, 1981.

The Committee then adjourned.

ANEXURE-I

As on 16-12-1980

(Vide para 2 of Minutes, dated 2nd January, 1981).
Pending assurances of Fifth and Sixth Lok Sabha

Sl. No.	Date and Reference	Text of the Question/Debate	Assurance given	Recommendation of the Committee	Remarks
1	2	3	4	5	6
		<p><i>XVI Session, 1976, Fifth Lok Sabha</i> (Ministry of Rural Reconstruction)</p>			
1	<p>USQ. No. 666 dated 19-7-1976 by Shri Shashi Bhanan.</p>	<p>(a) whether Government have information about any involvement of Government officials with the projects launched by Association of Voluntary Agencies for Rural Development and the amount of grants given to this organisation and other organisations affiliated to it; and</p> <p>(b) whether such involvement has been got looked into through CBI and if so, the outcome thereof.</p>	<p>(a) & (b). The information is being collected and will be laid on the Table of the House.</p>	<p>The Committee agreed to grant extension for 2 months and hoped that the assurance would be fulfilled within the extended period of 2 months.</p> <p>(Min. C.G.A. dt. 25-1-79 Para 21)</p>	<p>Partly implemented vide statements laid in Lok Sabha on 12-8-1976, 2-11-1976 and 17-5-1979.</p> <p>Last request received from D.P.A. on 25-10-1980 for extension of time upto 31-12-80.</p>
2	<p>USQ. No. 9680 dated 10-7-1976 by Shri Vasant Sathe.</p>	<p>(a) expenditure incurred on the Enquiry Committee on working of Bharat Sewak Samaj upto date; and</p>	<p>(b) Printed copies of the Report, after being laid on the Table of the House alongwith allocation of paragraphs and <i>inter alia</i> that the case was <i>sub-judice</i> and fulfilment of guidelines, were sent to the</p>	<p>The Ministry in their note No. H-11016/11/76-IC received on 19-1-79 has stated that the case was <i>sub-judice</i> and fulfilment of</p>	<p>Last request received from D.P.A. on 25-10-80 for extension of time upto 25-4-81.</p>

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assurance was likely to take time. The Committee decided to await decision of the Court.

(Min. C.G.A. dated 25-1-79 para 19).

Central Ministries and State Governments for furnishing comments on the portions with which they were concerned. All efforts are being made to get the required information expedited from them. However, a Memorandum of Action taken on the report is being prepared for laying on the Table of the House at an early date on the basis of available material.

(Ministry of Petroleum, Chemicals and Fertilizers)

3 **General—dated 26-4-1976.**
Discussion on Demands for Grants—Ministry of Petroleum.

While replying to the various points raised by the Hon'ble Members—(i) Shri. B. V. Naik (ii) Shri. Vasant Sathe (iii) Dr. Ramen Sen and others during the course of discussion on Demands for Grants, the hon'ble Minister for Petroleum *inter alia* stated :—

With regard to the censuring part of the Report, as I have previously said, we are very seriously examining it. I have a view on it which I would not like to state just now because it is not yet final. I would, therefore, beg of you to give us a little more time when I could come with a full sense

Last request received from DPA on 23-12-80. for extension of time upto 30-6-81.

(Min. C.G.A., dated 25-1-79—para 20).

of responsibility and put before the House the views of Government on the Report that has been submitted by Mr. Justice Takru."

SIXTH LOK SABHA

SECOND SESSION, 1977

(Ministry of Rural Reconstruction)

4 USQ. No. 8576
dated 1-8-1977
by Smt Yuvraj.

(a) the total expenditure incurred on the community development and rural reconstruction programmes up to 1976-77;

(b) the extent to which the rich people and the people living below poverty line have been benefited therefrom separately; and

(c) in cases the rich people have been benefited more, the scheme proposed to be implemented to ensure benefit to the common man.

The Committee noted that the extension of time sought for implementation of the assurance was already over and sufficient time had elapsed when the extension of time was sought for by them. It was mentioned that in view of early adjournment of the Eighth Session, it was likely that Government could not get an opportunity to lay statements in implementation of assurances. However, the Ministries concerned had not sought extension of time in these cases nor had they insisted the latest position about implementation of the assurances. The Committee were not satisfied with the casual manner in which the concerned Ministries had attended to the work relating to the fulfilling of the

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assurances given on the floor of the House. The Committee desired that the matter might be taken up with the Ministries concerned through the Department of Parliamentary Affairs to find out the latest position in regard to these assurances.

(Min. C.G.A. dt. 13-8-79—para 9).

(Ministry of Information & Broadcasting)

5 U.S.Q. No. 1411 dated 22-6-1977 by Shri Prasanna-bhai Mehta.

(a) whether a Committee headed by Shri A. K. Chanda was appointed in 1966 to study the working of the various media units of the Ministry ;

(b) if so, whether the present Government propose to implement its recommendations fully ; and

(c) how many of its recommendations were accepted by the earlier Government and the steps being taken by the present Government to implement its recommendations immediately.

Last request received from DPA* for extension of time upto 31-12-80.

The Committee noted that the extension of time sought by the Ministry had since elapsed but the Ministry had made no efforts to liquidate these assurances thereby defeating the very purpose for asking the questions. The Committee desired that the assurances should be implemented without further loss of time and wanted that the latest position about their present stage of implementation should be obtained from the concerned Ministries through Department of Parliamentary Affairs.

(Min. C.G.A. dt. 19-8-79—para 10).

(Ministry of Law, Justice & Company Affairs)

6 USQ. No. 3060
dated 28-6-1977
by Shri Kanwar
Lal Gupta.

- (a) whether the same committed lawyers who used to represent erstwhile Government are still representing the Central Government and Union territories before courts ;
- (b) if so, why have they not been changed so far ;
- (c) the names of the lawyers who have been representing the Central Government and Union territories before different courts ; and
- (d) the amount of fees given to each of them by Government during the last three years.

The Committee noted that the assurance was given on the floor of the House as long back as on 28-6-77. The Ministry had sought extension of time upto 28-6-1980 i.e. for 1 year at a stretch on the ground that the information being voluminous one they needed more time to compile it. The Committee felt that all the information was available with the Ministry and they should not take such a long period for the compilation of information which was already available with them and the Ministry should be in a position to implement the assurance by the end of 1979. The Committee agreed to grant extension upto 31st December, 1979.

Last request received from DPA for extension of time on 5-1-80 up to 30-6-1980.

(Min. C.G.A. dt. 13-8-79—
Para 13).

7 USQ. No. 3073
dated 19-7-1977
by Shri Kanwar
Lal Gupta.

- (a) the names of the advocates to whom Government paid the sum of Rs. 1 lakh or more as fee during the last three years ; and

(a) & (b). The information is being collected and will be laid on the Table of the House.

The Committee noted that the assurance was given on the floor of the House as long back as 19-7-1977. The Ministry had sought extension - 30-6-1980.

(b) the total amount of money paid to each lawyer indicating the details thereof.

sion of time upto 19-7-1980, i.e. for 1 year at a stretch on the ground that the information being voluminous one, they needed more time to compile it. The Committee felt that all the information was available with the Ministry and they should not take such a long period for the compilation of information with them and the Ministry should be in a position to implement the assurance by the end of 1979. The Committee agreed to grant extension upto 31st December, 1979.

(Min. CGA, dt.13-8-1979— para 13).

(Ministry of Tourism & Civil Aviation)

Items Nos. 8 to 10

8 USQ. No. 2900 dated 8-7-1977 by Shri Robin Sen.

(a) whether Government are aware that the "Hamilton" hangar at Jaipur airport has been dismantled and the trusses and sheets are lying goddown at the airport;

(e) to (d): The matter is under enquiry and facts of the case will be placed on the Table of the Sabha.

The Committee while considering the requests for extension of time upto 7-10-79 noted that sufficient time had already passed since these assurances were given on the floor of the

Last request received from DPA on 10-9-80 for extension of time upto 7-11-80.

House but these had not been implemented so far. The Committee, however, agreed to grant extension of time sought for by the Government in respect of these assurances. The Committee desired that the Ministries concerned should be able to implement these assurances within the extended period.
(Min. C.G.A. dt. 13-8-79-Para II)

- (b) if so, the reasons therefor and who is responsible for it;
- (c) the loss incurred; and
- (d) the steps taken to punish the culprits involved in the matter.

9 USQ. No. 2985 dated 8-7-1977 by Shri Robin Sen.

(a) and (b): The matter is under enquiry and the facts of the case will be placed on the Table of the Sabha.

Last request received from DPA on 10-9-80 for extension of time upto 7-11-80.

(b) if so, reaction of Government thereto.

10 USQ. No. 5405 dated 29-7-1977 by Shri Jyotirmoy Bose.

(a) to (c): The matter is under enquiry and the facts of the case will be laid on the Table of the Sabha after the enquiry is completed.

Last request received from DPA on 10-9-80 for extension of time upto 7-11-80.

(b) if so, what are the details; and

(c) whether any action is being taken against person or persons who helped Maruti Aviation in this conspiracy.

11 USQ. No. 5366 dated 29-7-77 by Shri Sura] Shan.

(a) whether Civil Aviation Department had been considering of dismantle some hangers at Jaipur, Udaipur and other places to bring the same to Safdarjang Airport so that Shri Sanjay Gandhi's Maruti Technical Services could be housed there ;

(b) whether Government also pressurised Indian Airlines to vacate its hangar at Safdarjang for Maruti Technical Services; and

(c) if so, what was the cost of dismantling these hangers.

The Committee noted that the assurance was given as long back as on 29-7-1977. The extension of time for implementation of the assurance was to be sought by the Ministry of Works and Housing and Supply within three months from the date of giving the assurance, if they were unable to implement the assurance. Neither the request had been made to the Committee for seeking extension of time nor had the reasons for delay been communicated. The Committee at their sitting held on 25-1-1978 wanted to know the reasons for such a lapse on the part of the Ministry and further desired to know if the matter was still under enquiry. However, this decision of the committee was not brought to the notice of the concerned Ministry as no report of the Committee was presented to the House. The Committee desired that in such cases the de-

Last request received from DPA on 10-9-80 for extension of time upto 7-11-80.

cision of the Committee should be brought to the notice of DPA/concerned Ministry immediately. The Committee desired that the matter might be taken up with the concerned Ministry through Department of Parliamentary Affairs to find out the latest position in the matter.

Min. CGA dt. 13-8-79 para 14).

Third Session, 1977
(Ministry of Petroleum, Chemicals & Fertilizers)

1a. USQ. No. 2801 dt. 6-12-1977 by Shri Ahmed M. Patel.

(a) the total number of cases regarding connection of consumer Gas registered during 1976-77, State-wise;

(b) the total number of connections given, State-wise; and

(c) the total number of cases pending as on 31st October, 1977 for having new connections in each State

The Committee noted that the assurance was given as long back as on 6th December, 1977 but the assurance had neither been implemented nor any progress intimated so far to the Committee. The Committee took a serious view of this lapse on the part of the Ministry of Petroleum, Chemicals and Fertilizers over such an important matter and wanted to know the reasons why no extension of time was asked for and reasons for Delay in the implementation of the assurance. The Committee desired that the matter might be taken up with the Ministry concerned through the Department of Parliamentary Affairs to find out the latest position in regard to this assurance.

(Min. CGA. dt. 13-8-79 Para 6)

No request for extension of time has been received from the Ministry.

ANNEXURE-II

(Vide para 4 of Minutes, dated 2nd January, 1981).

As on 16-12-1980

Pending assurances pertaining to Fourth, Fifth and Sixth Sessions, 1978 of Sixth Lok Sabha.

Sl. No.	Date and Reference	Text of the Question/Debate	Assurance given	Remarks
1	2	3	4	5

FOURTH SESSION —1978
(Ministry of Energy)

1 USQ. No. 3008 dated 15-9-1978 by Shri A.K. Roy.

(a) The number of tours performed by the Chairman, CIL (previously CMAL) in the BCCCL and CCL and the money spent on that during emergency; and

(b) wether for the tours of the Chairman, CIL in Giddi colliery, Hazaribag, Bihar, during emergency the front walls of the quarters facing the route were painted making useless expenditure only for show.

(c) :-Information is not readily available. It is being collected and will be laid on the Table of the House.

Since implemented.

Ministry of Petroleum, Chemicals & Fertilizers

2 USQ. No. 9718 dated 9-5-1978 by Shri Bharat Singh Chowhan.

(a) System of drawing import plans for canalised bulk drugs and the steps taken to ensure that foreign suppliers do not make cartels and charge high prices from STC or CPC;

(c) :-Drug-wise gross surplus/deficit of CPC/IDPL on distribution of canalised items in 1977-78 is being col-

Since implemented.

lected and will be laid on the Table of the House.

(b) name of the item where cartels have taken place; value of import during the last three years. Please give the details indicating increase/decrease in the prices of 15 canalised bulk drugs 84-8-86 15 bulk drugs imported by actual users but belonging to the same group ; and

(c) what are the gross surplus of CPC/IDPL because of import distribution by them drugwise.

FIFTH SESSION 1978

(Ministry of Law, Justice & Company Affairs)

S.O. No. 123 dated 23-8-78 by Professor P. G. Mavalankar.

(a) whether Government are aware that the judicial administration in the whole country has been suffering for want of proper offices and court accommodation, basic facilities and amenities for the judicial officers, etc. at many places in various States of the Union;

(a) and (c):—The information Since implemented. is being collected and will be laid on the Table of the House.

(b) if so, what concrete and effective steps are being taken by Government to correct and improve the said situation and for how long and at what expenses during the years 1976, 1977, 1978 ; and

(c) broad outline of the improvements, if any effect in this regard.

(Ministry of Petroleum, Chemicals and Fertilizers)

4. USQ. Nos. 3043 Dated 8-8-1978 by Shri Motilal R. Chaudhary.

(a) details of loading and unloading of canalised bulk drugs since implemented. Information is being collected and will be laid on the Table of the House.

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(b) details of surplus due to loading/ unloading of canalised bulk drugs which was available at the end of each year, distributed by CPC and IDPL; and

(c) how these surpluses were adjusted in fixing prices of canalised bulk drugs and what portion of the same was utilised for payment of taxes and did it affect the increase in prices for consumers due to loading/unloading.

5 USQ. No. 3246 dated 8.8.1978 by Shri Moolchand R. Chaturdhary.

(a) what were surplus received during last three years by trading in imported bulk drugs by CPC and IDPL and how were these utilised; (a) & (b); Information is being collected and will be laid on the Table of the House. Since implemented.

(b) details of income tax or different adjustments made out of this money;

(c) effects of loading on consumer products, percentage-wise including effect if the bulk drugs would have been allowed for import by Actual Users; and

(d) is it a fact that prices of Ethambutol and formulations which were not canalised went down in Indian market; if so, why Government do not decanalise all drugs.

SIXTH SESSION—1978

(Ministry of Agriculture)

6 USQ. No. 3026 dated 12.12.1978 by Shri R. V. Swaminathan.

(a) whether in many States election to Panchayats have not been held for the last five years or so; (a) to (c) Information is being collected and will be laid on the Table of the House. Since implemented.

Shri Ramachandran
Kodumyappalli;
Shri M.V.
Chandrasekhara
Murthy.

- (b) if so, how far this is true; and
(c) which are the States where such elections have not been held and for how long.

7 USQ. No. 3167 dated 12-12-1976 by Shri Sachinderal Singha, Shri M. A. Hamman Alhaj.

- (a) the allocation made to West Bengal and North Eastern Region States, State-wise, under community development schemes during the last three years, year-wise;
(b) the details of the area benefited by the scheme in these States, State-wise; and
(c) the area likely to be benefited under this scheme, State-wise, district-wise.

(a) to (c) Community Development Programme is in the State Sector and therefore information is being collected from the concerned State Governments. It will be laid on the Table of the House as soon as possible.

Since Implemented.

8 USQ. No. 3412 dated 15-12-1976 by Shri B. C. Kamble.

- (a) how many Liaison Officers are appointed in each of the departments in your Ministry, relating to representation in services for the Scheduled Castes and Scheduled Tribes as per Government Brochure Chapter 15, and since when each of them appointed and the status of each of them ;

(a) to (c) : The information is being collected and will be laid on the Table of the Lok Sabha.

Since Implemented.

(Ministry of Communications)

- (b) what are the reports of each of these Liaison Officers under para 154 of the said Brochure during the last three years, submitted to the Secretary, Additional Secretary, etc. and what action was directed by the latter and whether said action as directed was taken and with what result ;

(c) will Government lay on the Table of the House the copies of the said reports, directions and the action taken as per (b) above and if not, why not.

(Ministry of Finance)

9 USQ, No. 2786 dated (a) whether it is a fact that funds collected by some (a) to (d). Information is being co- Least request received from DFA 8-12-1978 of Shri of the regional parties in opposition in Northern States have been abysed for payment of Income-Tax; Table of the House as soon as of time upto 31-3-81. possible.

(b) If so, the party-wise details of the assessment made for the year 1977-78 and the income-tax paid and funds collected ;

(c) whether collection of the funds by the national party have also been made and tax paid by these parties to any ; and

(d) if not, how is it that the funds collected by the regional parties such as Vishal Haryana have been assessed for the payment of income tax.

10 USQ, No. 3790 dated 19-12-1978 by Shri Hukamdeo Narain Yadav.

The number of business houses against which enquiry has been conducted through the Intelligence Wing of the Ministry of Finance during the previous Government and the present Government so far and the number of firms on which raids were conducted by it, the number of firms against which enquiry, report has been submitted, the names of those against which action has been taken and the names of those against which cases are pending.

The information to the extent practicable in relation to Customs, Central Excise and Foreign Exchange Control are being collected and a statement will be laid on the Table of the House.

Least request received from DFA on 1-12-80 for extension of time upto 31-1-81.

11 USQ, No. 2689 dated 7-12-78 by Sri R. Koguthalve.

The reasons for not permitting the Salem Magnesite Factory to run at Salem and allowing the factory to run at Calcutta only from the very beginning.

The information is being collected and will be laid on the Table of the House.

Since implemented.

(Ministry of Industry)

(Ministry of Petroleum, Chemicals and Fertilisers)

- 12 USQ, No. 2961 dated 5-12-78 by Shri Vasant Sathc.
- (a) whether it is a fact that the supply of gas cylinders at Nagpur and other cities and towns in Maharashtra continues to be irregular and that the consumers are very much put to inconvenience as a result of acute shortage of gas cylinders ;
- (b) if so, details of demand and supply position, monthwise; for the important distribution points in Maharashtra.
- (b) The requisite information is being collected and will be laid on the Table of the House.
- The information was due to be laid within three months of the reply. No. request for extension of time has been received from DPA.
- 13 USQ, No. 4102 dated 19-12-78 by Shri Ratan Singh Rajda.
- (a) what are details of bulk drugs canalised during last three years; year-wise ;
- (b) details of quantity imported, C.I.F. price, indigenous production, indigenous price, landed cost imports and CPC/IDPL sales price for each of the items during last five years, yearwise; and
- (c) the effect of price of formulations due to CPC/IDPL selling price, raw material costs as well as price of formulations if the same bulk drug had been imported by actual users.
- (b) & (c) Information to the extent possible will be collected and will be laid on the Table of the House.
- Last request received from Deptt. of Parliamentary Affairs* for extension of time.
- *on 3-11-80

(Ministry of Shipping and Transport)

- 14 USQ, No. 4257 dated 20-12-1978 by Shri Halimuddin Ahmed.
- (a) the total number of cases registered during the last one year in Delhi and Bihar for violation of traffic rules and deaths caused due to negligent driving and total number of driving licences cancelled for negligent driving, vehicle-wise and State-wise ;
- (b) whether Government are proposing to make more strict rules for traffic and driving licences ; and
- (c) if so, the details thereof.
- (a) to (c) The information required is being collected from the State Government of Bihar and Union Territory Administration of Delhi and will be laid on the Table of the House when it is received.
- Partly implemented *vide* statement laid on the Table on 2-2-80. Last request received from Deptt. of Parliamentary Affairs on 19-12-80 for extension of time upto 31-3-81.

15 S.O. Dy. No. 97 dated 24-11-1976 by Shri S. R. Desai.

(Ministry of Tourism and Civil Aviation)

- (a) whether Government have by now taken a decision on the Report of the Gidwani Committee regarding the introduction of a Third Level Operation Corporation; if so, the broad outlines thereof;
- (b) the type of aircraft which Government have in view to operate these services and the routes tentatively selected;
- (c) when this service is likely to be introduced; and
- (d) whether Government would lay on the Table of the House a copy of the Gidwani Committee Report, and if not, the reasons therefor.

Last request received from DPA on 6-10-80 for extension of time upto 31-12-80.

(d) Copy of the Gidwani Committee Report will be placed in the Parliament Library after the Government has taken a decision on it.

16 U.S.O. No. 114 dated 20-11-1976 by Shri Durga Chaud.

(Ministry of Works and Housing)

Referring to the reply given to U.S.O. No. 1147 on the 24th July, 1976 regarding shifting of the Central Government offices from New Delhi and asking—

whether the details of the office accommodation and the number of staff employed in various Ministries/Departments and their attached subordinate offices located in Delhi/New Delhi have been received from the various Ministries.

Details are still awaited from some Ministries and Departments.

Last request received from Deptt. of Parliamentary Affairs upto 31-3-81.

*on 24-12-80.

MINUTES
THIRD SITTING

(1980-81)

The Committee sat on Tuesday, the 27th January, 1981 from 15.00 hours to 16.15 hours.

PRESENT

Shri Jagannath Rao—*Chairman*

MEMBERS

2. Shrimati Usha Prakash Choudhari
3. Shri Kamaluddin Ahmed
4. Shri Digvijay Singh
5. Shri Niren Ghosh
6. Shri Lakshman Mallick
7. Shri Somjibhai Damor
8. Shrimati B. Radhabai Ananda Rao
9. Shri Sunder Singh
10. Shri Krishan Datt Sultanpuri
11. Shri Tapeswar Singh
12. Shri L. S. Tur
13. Shri Ram Swarup Ram

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions.*

Shri H. L. Malhotra—*Senior Examiner of Questions.*

2. The Committee took up for consideration Memoranda Nos. 3, 4 & 5. Observations/recommendations of the Committee on these memoranda are as under:—

Request from Government for dropping of an assurance given in reply to USQ. No. 6563 on the 11th April, 1979 re: suspension of officers in Delhi Development Authority.

MEMORANDUM NO. 3

3. The Committee took up for consideration Memorandum No. 3. The Committee noted that the Ministry of Works & Housing re-

quested the Lok Sabha Secretariat on the 8th January, 1980 to obtain the following clarification from Shri Daya Ram Shakya, M.P.:—

“The news item on which the question is based has not so far been located. In the absence of this, it has not been possible for this Ministry to fulfil the assurance. In the circumstances, it is requested that either the assurance be dropped or an extension of time by three months from 11-1-80 may be granted to enable this Ministry to fulfil the assurance.”

4. Shri Daya Ram Shakya, M.P. was requested on the 6th February, 1980 followed by reminders to send to the Lok Sabha Secretariat a copy of the clipping from the newspaper or to intimate the name of the newspaper and the date, page and column thereof in which the news item had appeared to enable the Government to implement the assurance. No reply from Shri Daya Ram Shakya, M.P. was received in this regard.

5. The Committee also noted the position explained by the Ministry of Works & Housing in the implementation statement laid in Lok Sabha on 27-3-1980 (Annexure I).

As the elucidation required for the implementation of the assurance had not been received from the Member concerned, the Committee decided that the assurance in question might be dropped.

Request from Government for dropping of an assurance given in reply to USQ No. 1631 on the 25th March, 1980 re: bringing additional acreage of land under irrigation during 1980.

MEMORANDUM NO. 4

6. The Committee took up for consideration Memorandum No. 4. The Ministry of Energy and Irrigation and Coal had requested through the Department of Parliamentary Affairs for the deletion of the above assurance on the ground that the Ministry of Rural Reconstruction who were concerned with the drought prone area programme scheme were addressed to let them have the desired information for fulfilment of the assurance. The Ministry of Rural Reconstruction had intimated them that in the very nature of things it was difficult to furnish the required information since hundreds of such works were taken up. The Central Government did not approve any particular work. The annual programmes of the project districts covered by the Drought Prone Area Programme were only approved and those related to different sectors like agriculture,

animal husbandry, irrigation, etc. As far as the calendar year of 1980 was concerned, the larger part of it would relate to the annual programme for 1980-81 and that programme had not been submitted by the State Government.

After considering the reasons advanced by the Government, the Committee agreed that the assurance in question might be dropped.

Reviewing of pending assurances pertaining to Seventh Session of Sixth Lok Sabha

MEMORANDUM 5

7. The Committee then proceeded to consider Memorandum No. 5 (item Nos. 1 to 29) for the purpose of reviewing assurances pertaining to the Seventh Session of Sixth Lok Sabha (details given in Annexure II).

The observations/recommendations made by the Committee *seriatim* on the 29 pending assurances are as under:—

Sl. No. 1: The Committee noted that the extension of time upto 7th February, 1981 had been sought by the Ministry of Communications for the fulfilment of the assurance on the ground that for processing the information it would take more time. The Committee agreed to grant the extension for the period requested by the Ministry. The Committee hoped that the Ministry would be able to fulfil the assurance by the 7th February, 1981.

Sl. No. 2: The Committee noted that an extension of time upto 21st December, 1980 had been sought by the Ministry to fulfil the assurance on the ground, "The Report submitted by the Marathe Committee regarding import of Synthetic Fibres and Yarns, etc. is still under consideration and some of its recommendations have yet to be taken to the Cabinet for decision in the matter. As such, it has not been possible for the Ministry to fulfil the assurance within the stipulated time i.e. 21-9-1980." The Committee further noted that the period of extension asked for by the Ministry had already expired and no further extension had been sought so far. The Committee desired that the Department of Parliamentary Affairs might be requested to intimate the latest position with regard to the implementation of this assurance.

Sl. No. 3: The Committee noted that an extension of time upto 28-12-80 for implementation of the assurance had been sought on the ground, "The Report submitted by the Committee of Secretaries under the Chairmanship of Dr. S. S. Marathe, Secretary, Depart-

ment of Industrial Development regarding import policy etc. of Synthetic Fibre/Yarns is still under consideration and some of its recommendations have yet to be taken to the Cabinet." The Committee further noted that the assurance was given as long back as 28-3-1979. The Committee felt that the Ministry had taken rather a long time for implementation of the assurance and also had not cared to seek extension of time after 28-12-1980. The Committee desired that the Department of Parliamentary Affairs might be asked to intimate the latest position with regard to the implementation of this assurance.

Sl. No. 4: The Committee noted an extension of time upto 18-1-81 for the implementation of the assurance had been sought by the Ministry on the ground, "The Report submitted by the Committee of Secretaries regarding import policy etc. for Synthetic Fibres/Yarns has been considered and its recommendations are shortly being taken to the Authorities for decision in the matter. As such, it will not be possible to fulfil the assurance within the extended period i.e. upto 18-10-80." As the period for which further extension had been sought by the Ministry of Commerce had already lapsed, the Committee desired to have the latest position regarding the fulfilment of the assurance.

Sl. No. 5: The Committee noted that the assurance had been partly implemented *vide* statements laid in Lok Sabha on 2-2-1980, 12-6-1980 and 15-12-1980 respectively. The Ministry of Education and Culture had sought the extension of time upto 30-9-80 for liquidating the assurance completely. The Committee noted that no further extension of time had been sought for by the Ministry. The Committee hoped that the Ministry would expedite to lay the remaining information on the Table of the House during the ensuing Budget Session.

Sl. No. 6: The Committee noted that an extension of time upto 31-12-1980 to implement the assurance had been sought by the Ministry of Energy on the ground that "the relevant file had to be shown for action to many officials concerned outside Delhi involving a lot of delay." The Committee felt that the Ministry had taken unduly long time in implementing the assurance thereby defeating the very purpose of asking the question. The Committee desired to have latest position with regard to the implementation of the assurance and wanted that the same should be liquidated by the next session.

Sl. No. 7: The Committee noted that an extension of time upto 31-3-81 to implement the assurance had been sought by the Ministry of Finance on the ground that despite repeated reminders complete information was still awaited. The Committee felt that the Ministry had taken a long time for implementing a simple assurance. They further felt that the Ministry should be able to collect the necessary information by taking the matter at higher level and the assurance should be implemented by the period upto which extension had been sought for.

Sl. No. 8: The Committee noted that the assurance had been partly implemented *vide* statement laid in the Lok Sabha on 7-8-80 and the remaining information had been received by the Department of Parliamentary Affairs and the implementation report would be laid on the Table by that Department during the Budget Session.

Sl. No. 9: The Committee noted that the assurance had been partly implemented *vide* statement laid in the Lok Sabha on 2-2-1980 and an extension of time upto 9-12-79 had been sought by the Ministry of Finance on the ground, "The information furnished by various offices of the Department needs further clarifications for which references have been made to them again." The Committee failed to understand as to why the extension of time after 9-12-79 had not been sought by the Ministry. The Committee felt that processing of the information received from the various sources should not take such a long time and the assurance should be liquidated by the next Budget Session, 1981.

Sl. No. 10: The Committee noted that an extension of time upto 31-3-1981 had been sought by the Ministry of Finance to fulfil the assurance on the ground "Despite repeated reminders, the requisite information is still awaited from a few Ministries/Departments". The Committee felt that the Ministry had taken a long time in fulfilling the assurance and desired that the Ministry should not seek further extension of time and fulfil the assurance by the period for which extension has been sought.

Sl. No. 11: The Committee noted that the assurance had been partly implemented *vide* statement laid in Lok Sabha on 12-8-1980 and an extension of time upto 31-12-1980 for implementation of assurance had been sought for by the Ministry of Finance. The Committee felt that the assurance should be implemented without further delay and implementation report thereof laid in the Lok Sabha during the next Budget Session.

Sl. No. 12: The Committee noted that the assurance had been partly implemented *vide* the statement laid in Lok Sabha on 7-8-1980 and an extension of time upto 31-3-1981 for the implementation of the assurance had been sought for by the Ministry on the ground, "Despite repeated reminders, the required information is still awaited from a few Ministries/Departments". The Committee agreed to grant the extension and desired that the assurance should be implemented within the extended period.

Sl. No. 13: The Committee noted that the Ministry had sought an extension of time upto 31-3-1981 for the implementation of the assurance as the processing of the material for fulfilment of the assurance would take some more time. The Committee agreed to grant the extension and desired that the Ministry should liquidate the assurance within the extended period.

Sl. No. 14: The Committee noted that an extension of time upto 31-3-1981 had been sought by the Ministry of Finance to implement the assurance on the ground, "Despite repeated reminders, the required information is still awaited from a few Ministries/Departments." The Committee felt that the assurance of such a simple nature should not be delayed for such a long time and it should be implemented by the extended period.

Sl. No. 15: The Committee noted that an extension of time upto 31-3-1981 to fulfil the assurance had been sought by the Ministry. The Committee agreed to grant the extension asked for by the Ministry and desired that the assurance should be fulfilled within the extended period.

Sl. No. 16: The Committee noted that an extension of time upto 31-10-1980 for the fulfilment of the assurance had been sought by the Ministry of Finance on the ground, "The Ministry is in constant correspondence with the Ministry of Law in connection with the fulfilment of assurance." The Committee were unable to understand why no extension after 31-10-1980 had been sought by the Ministry. The Committee desired that the Department of Parliamentary Affairs might be asked to intimate the latest position with regard to the fulfilment of the assurance and the Ministry concerned should ensure that the assurance was implemented during the Budget Session, 1981.

Sl. No. 17: The Committee noted that an extension of time upto 18-12-1980 to implement the assurance had been sought by the Ministry on the ground, "The reply to Parliament Question under

reference is to be finalised on the basis of the Government decision taken in respect of recommendations of the Committee on Public Undertakings." The Committee desired that the Department of Parliamentary Affairs might be asked to intimate present position regarding the implementation of the assurance and efforts should be made by the Ministry concerned to expedite fulfilment of the assurance.

Sl. No. 18: The Committee noted that the assurance had been partly implemented *vide* statement laid in the Lok Sabha on 2-2-1980 and an extension of time to fulfil the assurance upto 31-3-1981 had been sought by the Ministry on the ground, "The State of West Bengal has sent incomplete information regarding Question No. 6844 for 12-4-1979. The State is being requested to send the remaining information". The Committee, after some discussion, agreed to grant the extension for the period asked for by the Ministry of Health and Family Welfare and hoped that the Ministry concerned should be in a position to fulfil the assurance by the extended period.

Sl. No. 19: The Committee noted that the assurance had been partly implemented *vide* statement laid in Lok Sabha on 2-2-1980 and an extension of time upto 18-2-1981 to implement the assurance in full had been sought by the Ministry on the ground, "In spite of repeated reminders, Government of Orissa has not so far furnished the requisite information. The matter is being pursued with the State Government vigorously." The Committee felt that the Government of Orissa should not have taken such a long time to furnish the information and desired that the assurance should be liquidated by the extended period.

Sl. No. 20: The Committee noted that an extension of time upto 30-4-1981 to fulfil the assurance had been sought by the Ministry of Labour on the ground, "The required information pertains to about 1200 monopoly houses scattered all over the country. The required information is still awaited from the Governments of Karnataka and West Bengal who are being reminded demi-officially regularly at the highest level to expedite the required material. The Government of Punjab have furnished the information partially and certain detailed information in respect of the establishment situated in the State of Punjab has been called for from the Department of Company Affairs who are being reminded regularly. The information is also still awaited from some of subordinate offices of this Ministry". The Committee agreed to grant extension for the fulfilment of the assurance by the end of April, 1981 and hoped that it would be liquidated within the extended period.

Sl. Nos. 21 and 23: The Committee noted that the implementation reports in respect of these assurances had since been received by the Department of Parliamentary Affairs and these would be laid on the Table of the House during the next session.

Sl. No. 22: The Committee, on the request of the Ministry of Law, Justice and Company Affairs, agreed to grant extension of time upto the end of March, 1981 to implement the assurance and desired that it should be implemented within the extended period.

Sl. No. 24: The Committee noted that an extension of time upto 13-6-1980 to implement the assurance had been sought for by the Ministry and thereafter no request for extension of time for the implementation of the assurance had been received from the Ministry of Petroleum, Chemicals and Fertilizers. The Committee, therefore, desired to know the reasons for not seeking extension of time for the implementation of the assurance. The Committee also desired that the assurance should be liquidated without further delay.

Sl. No. 25: The Committee noted that the assurance had been partly implemented *vide* statement laid in Lok Sabha on 15-12-1980 and an extension of time to implement the assurance fully had been sought upto 27-1-1981. The Committee agreed to grant the extension and desired that the assurance should be fulfilled immediately and implementation report thereof laid during the next session.

Sl. No. 26: The Committee noted that an extension of time upto 31-1-1981 to implement the assurance had been sought for by the Ministry on the ground, "The required information has been received from M/s. I.D.P.L. but the same is undergoing close scrutiny." The Committee were not happy with the procedure adopted by the Ministry to implement the assurance. The Committee desired that the assurance should be implemented immediately and implementation report thereof laid in Lok Sabha during the next session.

Sl. No. 27: The Committee noted that an extension of time upto 31-3-1981 to implement the assurance had been sought by the Ministry of Works & Housing on the ground, "The matter is still being considered at the highest level. A final decision in this case will not be possible within the period already extended." The Committee, therefore, agreed to grant extension asked for by the Ministry and hoped that they would be in a position to implement the assurance within the extended period.

Sl. No. 28: The Committee noted that an extension of time upto 31-12-1980 to implement the assurance had been sought for by the Ministry of Works and Housing on the ground, "The matter is still under correspondence with the concerned agencies." The Committee were unhappy to note that no extension of time had been sought for after 31-12-1980 and desired to know the reasons for not seeking further extension. The Committee also desired that the assurance should be implemented immediately and the implementation report thereof laid during the next session.

Sl. No. 29: The Committee noted that an extension of time upto 3-2-1981 to implement the assurance had been sought for by the Ministry of Steel and Mines on the ground, "The information regarding reservation of mineral bearing areas is still awaited from the Government of Bihar. The requisite information received from other concerned State Governments/Union Territories is being compiled." The Committee were unhappy to note the casual way in which the assurance was being treated by the Ministry and desired that immediate steps should be taken by the Ministry to liquidate the assurance and implementation report thereof laid during the next session.

The Committee then adjourned.

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ANNEXURE-1

(Vide Para 5 of Minutes dated the 27th January, 1981)

VII Series 1979 of Sixth Lok Sabha

Ministry of Works and Housing

Dated laying 27-3-1980

Question No. and Date	Subject	Promise made	When and how fulfilled	Remarks
SUSPENSION OF OFFICERS IN DDA				
Unstarred Question No. 6569 dated the 11th April 1979 by Shri Daya Ram Shakya.	Asking: (a) whether the news appearing in 'Hindustan Samachar' dated 22nd February, 1979 is correct that the Vice-Chairman and two executive officers of Delhi Development Authority against whom Central Bureau of Investigation had lodged reports were not suspended whereas six employees were suspended in March, 1978 and the reasons for such discrimination; and (b) the action taken against the aforesaid officers after reports were lodged against them.	(a) & (b): Information is being collected and will be laid on the Table of the Sabha.		A reply to the reference made, through the Lok Sabha Secretariat to the Member concerned was awaited.
				The news-item referred to in part (a) of the question could not be located in the newspaper 'Hindustan (Hindi)' published on 22nd February, 1979. Accordingly, a reference was made, through the Lok Sabha Secretariat to the Member concerned but no reply has been received.

ANNEXURE—II

As on 16-12-1980

(Vide para 7 of Minutes, dated 27th January, 1981)
Pending assurances pertaining to Seventh Sessions, 1979 of Sixth Lok Sabha.

Sl.No.	Date and Reference	Text of the Question/Debate	Assurance	Remarks
1	2	3	4	5

45

SEVENTH SESSION—1979

Ministry of Communications

1 USQ. No. 9863 dt. 7-3-79 by Shri Kanwar Lal Gupta

(a) the names and addresses of the State and Central Ministers and former Central Ministers against whom telephone bills have been outstanding as on 31st Dec., 1978 and for how long these bills are pending;

(b) what action has been taken in each case;

(c) in which case the outstanding bills have been written off; and

(d) give the names out of the aforesaid persons, whose telephone connections were disconnected.

Last request received from DPA on 18-12-80 for extension of time upto 7-2-81.
will be laid on the Table of the House as soon as possible.

9

Ministry of Commerce

Last request received from DPA on 20-9-80 for extension of time upto 21-12-80.

28 USQ. No. 4159 dt. 21-3-79 by Shri R. Badri Narayan Shri P. M. Sayeed and Shri M. V. Chandrashekhar Murthy.

(a) whether the Committee headed by Mr. S. S. Marathe, Secretary, Ministry of Industry regarding import of Synthetic Fibres and Yarns and related matters have submitted their report to Government; and

(b) if so, the important observations/recommendations of the Committee and details regarding the action/decision taken so far—recommendation wise and implications thereof.

(b) The report is still under consideration of the Government and decisions on the recommendations, are expected to be taken shortly. Thereafter a statement will be laid on the Table of the House.

Last request received from DPA on 16-9-80 for extension of time up to 28-12-1980.

3 USQ. No. 5039 dt. 28-3-79 by Shri A. R. Badri Narayan Shri P. M. Sayeed and Shri M. V. Chandrashekhar Murthy.

(a) whether reduction in the import duty on polyester filament yarn, imposition of gradual system of levy on blended fabrics and the involvement of the National Textile Corporation in the blended fabrics are some of the major developments of the first ever multifibre textile policy;

(a) to (d): Secretaries Committee constituted to suggest future import policy etc. for man made fibre/yarn submitted a comprehensive report covering fiscal measures, future import policy, multifibre textile policy etc. The report is still under consideration of the Government and decisions on the recommendations are expected to be taken shortly. A statement will be placed on the Table of the House as soon as a final decision is taken by the Government on this subject.

(b) if so, to what extent the polyester yarn import duty will be reduced;

(c) whether the Industry Minister has framed up proposal to this effect; and

(d) the main features of the multifibre cloth policy.

4 USQ. No. 7545 dt.
18-4-79 by Shri
Sarat K. S.

Last request received from DPA
on 14-10-80 for extension of
time upto 18-1-81.

(a) whether any Committee was set up by the Union Government to receive suggestions regarding import policy for synthetic fibre with particular reference to polyester filament yarn; and

(b) if so, what are its findings and the reaction of the Government thereon.

(b) The report is still under consideration of the Government and decisions on the recommendations are expected to be taken shortly. Thereafter a statement will be laid on the Table of the House.

Ministry of Education & Culture

5 USQ. No. 3675 dt.
19-3-79 by Shri K.
Pradhami.

(a) the names and number of Universities which are given grant-in-aid by the Central Government and States; and

(b) the number of Scheduled Castes and Scheduled Tribes Professors, Readers, Lecturers and Demonstrators in these Universities.

Since Implemented.

(b) The information is being collected and will be laid on the Table of the House.

Ministry of Energy

6 SQ. No. 306 dt.
9-4-79 supplementary
by Shri D. N.
Triwari.

The member of referred to over-production of coal, moisture in the coal discrepancies in various companies and also incentive payments to be made and wanted to know the corrected position with regard to these matters.

Last request received from DP/ on 21-10-80 for extension of time upto 31-12-80.

The Minister while explaining the position indicated that Report was awaited. The Speaker thereupon observed as under:

"You have to place a statement on the Table of the House mentioning the discrepancies in the various companies, and what action you have taken in the matter."

Ministry of Finance

- 7 USQ. No. 2723 dt. 23-2-79 by S/Shri Pius Turkey and Shyam Sunder Gupta.
- (a) the names and number of Union State Ministers and other official delegations which went to foreign countries since April, 1977 to-date;
- (b) what was the purpose of their visit in each case; and
- (c) foreign exchange involved in each case.
- 8 USQ. No. 2741 dt. 9-3-79 by Shri Hukamdeo Narain Yadav.
- Asking for the number of delegations sent abroad, departmentwise, during the period from April, 1977 to December 1978 and the expenditure incurred thereon and the number of official and non-official members separately in each of these delegations.
- The information is being collected and will be laid on the Table of the House as soon as possible.
- Since Implemented.
- 9 USQ. No. 2769 dt. 9-3-79 by Shri S. R. Damani
- (a) The information about the number of employees of the Customs and Central Excise Department who were found during the current year i.e. between 1-1-79 and 1-3-79, to have been guilty of being concerned or having abetted the offences against the Customs, Central Excise, Narcotics and Gold Control Laws or having colluded with the offenders in the commission of such offences, is being collected and will be laid on the Table of the House.
- Partly implemented *Vide* statement laid in the Lok Sabha on 2-2-80. Last request received from DPA on 9-9-79 for extension of time upto 9-12-79.

(b) the number of companies who have not observed the Excise and Customs Laws and were tried and penalty imposed on them; and
(c) the names of those companies who have paid more than rupees one lakh penalty during the last five years and the amount of penalty realised thereof.

(a) to (c). The required information for the period from July 1977 to February 1979 is being collected and will be laid on the Table of the House as soon as possible.
Last request received from DPA on 6-1-81 for extension of time upto 31-3-81.

10 USQ. No. 3503 dt. 16-3-1979 by Shri Kaumar Lal Gupta

(a) how many delegations went to the Foreign countries in the last 20 months;
(b) give the names of the Members who went in each delegation; and
(c) how much amount has been spent by Government on each delegation.

11 USQ. No. 5493 dt. 20-3-79 by Shri Vinodkumar Sheth

How much expenditure was incurred in foreign travel trips by officers of Central Government during 1977-78 and from 1st April, 1978 to 31st December, 1978 Ministry-wise.

The information is being collected and will be laid on the Table of the House as soon as it is available.
Since Implemented.

12 USQ. No. 6033 dt. 6-4-79 by Shri Lalji Bhal.

(a) the names of Union Ministers along with the names of the Government officials or private individuals who visited foreign countries during the past three years and the countries visited; and
(b) the details of foreign exchange incurred on each of these visits.

(a) & (b). The information is being collected and will be laid on the Table of the House as soon as it is available.
Partly implemented. *Vide* statement laid on the Lok Sabha on 7-8-80. Last request received from DPA on 29-12-80 for extension of time upto 31-3-81.

13 USQ. No. 8865 dated the 27th April, 1979 by Shri Nitendra Govt.

(a) whether it is a fact that the Jalan Group of companies from Bombay are having arrears of income tax, excise duty and loans advanced by the Central Bank;
(b) if so, what are the details of the cases pending in the courts against them;

(a) to (d). While giving the position with regard to income tax arrears in respect of nine different companies belonging to a Jorja-Jalan Group, it was stated that the information regarding the arrears of excise duty, if any, the loans advanced

Last request received from D.P.A on 29-12-80 for extension of time upto 31-3-81.

by the Central Bank to any of the nine companies forming part of above group is being collected and will be laid on the Table of the House.

- (c) since when these cases have been pending; and
 (d) in how many cases the action has been taken so far.

14 USQ. No. 9653 dated the 4th May, 1979 by Shri Kumari Anandhan.

(a) the total amount of foreign exchange spent during 1977 and 1978 in sending Government delegations of high officials and non-officials Delegations to foreign countries for the purpose of finding out new markets for Indian Products, for negotiating bipartite agreement, for the development of tourism and Indian culture for attending the U.N. Assembly and the meetings of other international bodies, etc., and also on good-will visits;

(b) the total amount of foreign exchange spent during 1977-78 exclusively on Ministerial Delegations, both Central and State Governments, which have gone abroad for one purpose or the other; and

(c) the composition and detail of Ministerial Delegations, Official Delegations and non-official Delegations that have gone abroad during 1977-78, both on behalf of Central and State Governments.

15 USQ. No. 9788 dated the 4th May, 1979 by Shri Deulal Ram Saran.

(a) to (c). The information is being collected and will be laid on the Table of the House as soon as possible.

(a) to (c). Information in regard to delegations sponsored by the Central Government during the years 1977 and 1978 is being collected and will be laid on the Table of the House.

Last request received from D.P.A. on 6-1-81 for extension of time upto 31-3-81.

Last request received from D.P.A. on 6-1-81 for extension of time upto 31-3-81.

16 USQ. No. 10608 dated the 15th May, 1979 by Shri Manohar Lal.

(a) what effective steps have been taken in the matter of petition dated 29th November, 1978 of the Tobacco Merchants Association, Quaimangai, in respect of entertaining petitions by the High Court directly from the petitioner in which the officer concerned against whom allegations are made or who is concerned party to put defence in person ;

(b) in case no action has been taken in the matter under reference the reasons therefor ; and

(c) whether Government will lay on the Table of the House a complete statement of facts pertaining to effective steps to make the Justice available to the common people.

17 USQ. No. 11443 dated the 18th May, 1979 by Shri K. A. Rajan.

(a) whether he is aware that a huge amount in the shape of perks, accounts of which are not required to be maintained is given in the various Public Undertakings in the country ;

(b) if so, what is the justification of giving perks and what are the criteria ; and

(c) the total amount of money given in the shape of perks during the years 1977-78 and 1978-79.

Ministry of Health and Family Welfare.

18 USQ. No. 6844 dt. 18-4-79 by Sarvashri Sachindra Lal Singha and M. A. Hanuman Alibaj.

(a) the details of the location of Primary Health Centre in West Bengal and North Eastern Region States, State-wise ;

(b) the details of the required and actual staff position of each of the Centres, Centre-wise, State-wise ;

(a) to (c). the information is being collected and will be laid on the Table of the House.

Last request received from D.P.A. on 30-8-80 for extension of time upto 31-10-80.

(a) to (c). Information is being collected and would be placed on the Table of the House.

Since Implemented.

Partly implemented vide statement laid in the Lok Sabha on 2-2-80. Last request received from DPA on 3-1-81 for extension of time upto 31-3-81.

- (c) the number of Primary Health Centres increased in these States, State-wise during the last three years, year-wise, with the location of Centres ;
- (d) no. of persons benefited by the Primary Health Centres, Centre-wise during the last three years, year-wise in these States, State-wise ; and
- (e) the details of the proposed Primary Health Centres in these States during the year 1979-80, State-wise with the location.

Ministry of Home Affairs

19 USQ. No. 7406 dt. 18-4-79 by Shri Manojkumar Bhakta.

- (a) how many police firings Lathi charges were made and tear gas shells opened during the two years of Janata Rule in details, union Territory and State wise; and
- (b) the figures of the same during the last two years of Congress regime.

Since Implemented.

Ministry of Labour

20 USQ. No. 1580 dt. 1-3-79 by Shri Bhakumdeo Narain Yadav

- (a) the names of the monopoly houses which paid bonus and deposited labour welfare fund upto December, 1978 ;
- (b) the amount outstanding on this account against the defaulting monopoly houses ; and
- (c) the steps being taken by government to realise the same.

Last request received from DPA on 27-12-80 for extension of time upto 30-4-81.

81 USQ. No. 484 dt.
24-9-79 by Prof.
T.G. Mavalankar

Ministry of Law, Justice And Company Affairs

- (a) whether the services of one or more retired Judges of the Supreme Court and of the High Courts have been commissioned by Government for various specific assignments ;
- (b) if so, full-facts thereof, to date ;
- (c) whether the said ex-Judges work till the end of their work/mision or they retire on the stipulated new date of their retirement ; and
- (d) the remuneration paid, perquisites allowed to these ex-Judges during the two years 1977 and 1978.

Since Implemented.

82 USQ. No. 8319 dt.
24-9-79 by Shri
Kamwar Lal
Gupta

- (a) how many persons have been challaned for demanding Dowry in the marriages in the last one year throughout the country ;
- (b) whether it is a fact that practically no action has been taken and the Dowry Act is not being implemented for all practical purposes ;
- (c) the specific steps Government propose to take to see that this Act is implemented ;
- (d) whether it is also a fact that even now the girls and boys are married at a very tender age ; and
- (e) if so, how many cases have been registered in the country for it in the last one year.

Since Implemented.
Last request received from DPA on 17-1-81 for extension of time upto 31-3-81.

(a) State Governments are in-charge of the enforcement of the Dowry Prohibition Act, 1961. The information is being collected and will be laid on the Table of the House.

(d) & (e). Government has received three complaints to the effect that the girls and boys are being married at tender age, but it has no authentic information as regards the number of child marriages that are taking place. The State Govts. are responsible for the enforcement of the Child Marriage Res-

traint Act, 1929 also and the necessary information is being collected and will be laid on the Table of the House.

Ministry of Petroleum, Chemicals & Fertilizers

23. USQ. No. 1197 dt. 27-2-79 by Shri Mothibhai R. Chaudhary
- (a) whether Pharmafin technology has failed; if so, reasons therefor; and
 (b) what are surplus achieved by Indian Drugs and Pharmaceuticals Limited due to trading activity; distribution of canalised bulk drugs and how these surpluses have been utilised.
24. USQ. No. 3158 dt. 19-3-79 by Shri Vijay Kumar N. Patil
- (a) whether Government have set up a working group on petro-chemicals to work out details of production of petro-chemicals from off shore gas and other related matters;
 (b) if so, whether Government have received its report and details thereof;
 (c) how many working groups have been set up during 1977-78 and 1978-79 by the Ministry with the nature of assignment compositions, period for study and reporting and how many of these have submitted the reports to Government; and
 (d) important recommendation of the working groups and the details of action plan formulated during 1979-80 and the next five years.
25. USQ. No. 4961 dt. the 17th March, 1979 by Shri Dharm Vir Vasisht.
- (a) the nature and strength of the Central and State Units checking and supervising supplies, measurements and business practices in respect of petroleum and diesel projects and lubricants;

Since Implemented.

(b) Information is being collected and will be laid on the Table of the House.

Last request received from DPA on 25-3-80 for extension of time upto 13-6-80.

(c) & (d) The required information is being collected and will be laid on the Table of the House.

Since Implemented.

(a) to (d) Information is being collected and will be laid on the Table of the House.

- (b) the same in respect of drugs and chemicals;
- (c) the same in respect of fertilizers; and
- (d) the number of adulteration cases detected under (a), (b) and (c) in 1977-78 and 1978-79.
26. USQ. No. 7560 dated the 17th April, 1979 by Shri Shanber-stalaji Vaghela.
- (a) details of canalised raw materials given to IDPL, Fiser, and Hoechst during last three years, year wise, details of their licensed capacity for each formulation for which canalised raw materials were given and whether it is a fact that their releases have not been restricted to licensed capacity;
- (b) whether it is a fact that release of canalised raw materials made to these three units and consumption in formulations along with carry-over of stocks do not tally and if so, whether they have sold the excess procurement or procured bulk drugs from sources other than the canalising agency.
- (a) it was *inter alia* stated that the similar figures for 1978-79 are being collected and will be laid on the Table of the House.
- (b) it was *inter alia* stated that the data regarding consumption/stocks of canalised bulk drugs by these three firms during the last three years is being collected from them.
- Since Implemented.

Ministry of Works & Housing

27. USQ. No. 2887 dt. 18-3-79 by Shri Durga Chand.
- (a) whether Government have received the details from all the Ministries and Departments regarding shifting of Central Government offices from New Delhi.
- (b) if so, what are the details thereof.
- (a) No. details are still awaited from a few Ministries and Departments.
- (b) These will be compiled when details are received from all Ministries/Departments.
- Last request received from DPA on 8-1-81 for extension of time upto 31-3-81.
- Since Implemented.
28. USQ. No. 4648 dt. 26-3-79 by S. Shri Anand Dave, S.P. Varanasi and Madhavraso Soindia
- (a) whether it is a fact that certain percentage of flats fixed by DDA for certain categories of persons has been abolished.

(b) if so, whether VIP quota fixed for Members of Parliament etc. has also been abolished ;

(c) if so, what about those who have already applied and deposited money with DDA ; and

(d) the list of MPs etc. whose earnest money is already deposited and who are to be considered for allotment of flats in near future ?

(c) & (d) Information is being collected and would be placed on the Table of the Sabha.

Ministry of Steel & Mines

29. SQ. No. 599 dt. 3-4-79 by Shri Raghavji

The members referred to the availability and improper exploitation of areas bearing limestone, Bauxite and Rock phosphate in public sector and referred to exploitation situation in Madhya Pradesh.

The Minister *inter alia* stated that "I can also certainly prepare a statement and lay it on the Table of the House. Last request received from DPA on 24-12-80 for extension of time upto 3-2-81.

MINUTES
FOURTH SITTING
(1980-81)

The Committee sat on Friday the 10th April, 1981 from 15.30 hours to 16.00 hour.

PRESENT

Shri Jagannath Rao—*Chairman*

MEMBERS

2. Shri Digvijay Sinh
3. Shri Niren Ghosh
4. Shri Lakshman Mallick
5. Shri Krishan Datt Sultanpuri
6. Shri Chhangur Ram

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions.*

Shri H. L. Malhotra—*Senior Examiner of Questions.*

2. The Committee considered their draft First Report and adopted the same.

3. The Committee authorised the Chairman, and in his absence, Shri Chhangur Ram to present the Report on the 28th April, 1981.

4. The Committee also decided to meet on Friday the 29th May, 1981.

The Committee then adjourned.

APPENDIX

(Vide para 15 of the Report)

Statement showing the position of assurances of Fourth Lok Sabha as on the 31st March, 1981

Session	No. of pending assurances pertaining to *Fourth Lok Sabha selected by the Committee (Fifth Lok Sabha) for being pursued further as on 31st March, 1981.	No. of assurances implemented/dropped up to 31-3-1981.	No. of assurances outstanding
Eighth Session 1979	1	Nil	Nil

(ii) Statement showing the position of assurances of Fifth Lok Sabha as on the 31st March, 1981.

Session	No. of assurances culled out	No. of assurances implemented/dropped	No. of assurances outstanding	Ministry/Department concerned
1	2	3	4	5
First Session, 1971	42	42	Nil	
Second Session, 1971	1007	1007	Nil	
Third Session, 1971	347	347	Nil	
Fourth Session, 1972	831	831	Nil	
Fifth Session, 1972	351	351	Nil	..
Sixth Session, 1972	398	398	Nil	
Seventh Session, 1973	847	847	Nil	
Eighth Session, 1973	426	426	Nil	
Ninth Session, 1973	490	490	Nil	
Tenth Session, 1974	865	865	Nil	
Eleventh Session, 1974	362	362	Nil	
Twelfth Session, 1974	562	562	Nil	..

*373 pending assurances were originally selected by the First Committee (1971-72) of Fifth Lok Sabha for being pursued further.

1	2	3	4	5
Thirteenth Session, 1975	898	898	Nil	..
Fourteenth Session, 1975	Nil	Nil	Nil	..
Fifteenth Session, 1976	105	105	Nil	..
Sixteenth Session, 1976	292	289		Ministries of Rural Reconstruction, Commerce, Civil Supplies and Co-operation, Petroleum, Chemicals & Fertilizers.
Seventeenth Session, 1976	115	115	Nil	
Eighteenth Session, 1976	1	1	Nil	..
TOTAL	7939	7936	3	

(ii) Statement showing the position of assurances of Sixth Lok Sabha as on the 13th March, 1981.

Session	No. of assurances culled out	No. of assurances implemented/dropped	No. of assurances outstanding	Ministry/ Departments concerned
1	2	3	4	5
First Session, 1977	21	21	Nil	..
Second Session, 1977	407	399	8	Rural Reconstruction, Information & Broadcasting, Law, Justice & Company Affairs, Tourism & Civil Aviation.
Third Session, 1977	377	376	1	Petroleum, Chemicals and Fertilizers.
Fourth Session, 1978	989	989	Nil	
Fifth Session, 1978	433	433	Nil	..
Sixth Session, 1978	343	336	7	Agriculture, Finance, Industry, Petroleum and Chemicals, and Fertiliser Shipping and Transport, Tourism & Civil Aviation, Works, and Housing

1	2	3	4	5
Seventh Session 1979	975	956	19	Communications, Commerce, Energy, Finance, Health and Family Welfare, Labour, Law, Justice and Company Affairs, Petroleum Chemicals and Fertilizers, Works & Housing, Steel & Mines.
Eighth Session, 1979	94	90	4	Finance, Home Affairs, Works and Housing.
TOTAL	3639	3600	39	

(iv) Statement showing the position of assurances of Seventh Lok Sabha as on the 31st March, 1981.

Session	No. of Assurances culled out	No. of Assurances implemented/dropped	No. of Assurances outstanding
1	2	3	4
First Session 1980	26	24	2
Second Session, 1980	196	177	19
Third Session, 1980	548	409	139
Fourth Session, 1980	333	134	199
TOTAL	1103	144	359*

(v) Ministry-wise details of outstanding assurances of Seventh Lok Sabha

Ministry/Department	Sessions of Seventh Lok Sabha				Total
	First	Second	Third	Fourth	
1	2	3	4	5	6
Agriculture		..	9	5	14
Commerce		..	3	4	7

*For Ministry wise details, please see next page.

1	2	3	4	5	6
Communications			3	6	9
Civil Supplies .		..	1	4	5
Defence .		1	1	3	5
Education . .			11	14	25
External Affairs		1	1
Finance . . .		3	23	24	50
Health & Family Welfare	..	2	10	9	21
Home Affairs .		5	29	41	75
Industry	7	1	8
Information & Broadcasting		1	1	5	7
Irrigation		2	2
Labour		1	1	1	3
Law, Justice & Company Affairs	..	4	9	6	19
Petroleum, Chemicals & Fertilizers	1	..	10	10	21
Railways	1	..	20	21
Rural Reconstruction .	1	..	1	4	6
Shipping & Transport	1	1
Social Welfare . .			2	..	2
Steel & Mines . .			8	9	17
Tourism & Civil Aviation .		..	1	6	7
Works & Housing	4	11	15
Energy	5	10	15
Science & Technology	..	1	..	2	3
TOTAL	2	19	199	199	359